Aeronautical and non-aeronautical charges at airports

1324. SHRI AAYANUR MANJUNATHA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airport Economic Regulatory Authority (AERA) has been mandated to determine aeronautical and non-aeronautical charges at all major airports in the country, if so, the details thereof;

(b) whether any airport in the country that handles 1.5 rnillion or more passengers annually is termed as major airport and if so, the details thereof; and

(c) whether the tariff proposed for the Bangalore Airport has been approved by the AERA and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) Government of India has established a regulatory body namely, Airports Economic Regulatory Authority (AERA) under an Act of Parliament namely, AERA Act, 2008, to determine tariff and other charges for the aeronautical services rendered at major airports in the country.

(b) Yes, Sir. As per AERA Act, 2008, Major Airports have been defined as any airport which has, or is designated to have, annual passenger throughput in excess of one and a half million or any other airport as the Central Government may, by notification, specify as such.

(c) AERA, in exercise of powers conferred under Section 13(1) of the AERA Act, 2008, has already determined the aeronautical tariff for Kempegow da International Airport, Bengaluru *vide* Order No. 8/ 2014-15 dated June 10, 2014.

New airport at Ajmer in Rajasthan

1325. SHRI BHUPENDER YADAV : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the work for completion of new airport at Ajmer in Rajasthan is progressing as per schedule;

(b) if so, by when the airport is expected to be made operational; and

(c) if not, the reasons for delay in execution of the project?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) No, Sir.

(b) and (c) The construction work of runway and boundary wall at Kishangarh Airport at Ajmer is delayed due to the requirement for relocation and rehabilitation of the families, diversion of the approach road passing through the land and delay in

handing over of 69 acres of land required for the runway to the Airports Authority of India (AAI) by the State Government.

Curtailment of flights to small cities

†1326. SHRI LAL SINH VADODIA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Governmen t is considering to curtail the number of flights to small cities in the country;

(b) whether the number of flights to small cities in Gujarat are also being curtailed; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA) : (a) to (c) No, Sir. At present, scheduled air services are available to/from 77 airports which includes small airports also. With regard to air connectivity in the State of Gujarat, at present scheduled air services are available to/ from Ahmedabad, Bhuj, Bhavnagar, Rajkot, Surat, Jamnagar, Vadodara and Porbandar.

Weekly status report by low-cost carriers

1327. DR. K.P. RAMALINGAM : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Directorate General of Civil Aviation (DGCA) has asked the low-cost carriers to give weekly status reports on its dues payable to various agencies, if so, the details thereof; and

(b) whether it is also a fact that Government is able to assess the performance of low-cost carriers with the weekly report submitted by them to the DGCA and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) No Sir. However, in view of the liquidity erisis reported by M/s Spicejet in December, 2014, the Directorate General of Civil Aviation had issued directives to Spicejet on January, 2015 to submit weekly report on availability of aircraft for operation and detail of bookings to assess its performance.

Assets of top ten companies

1328. DR. BHALCHANDRA MUNGEKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

---

† Original notice of the question was received in Hindi.